

Silicosis: Health camp held at Barabhui village

STATESMAN NEWS SERVICE

ASANSOL, 5 JANUARY

The health department held a health camp at Barabhui village under Salanpur Block of West Burdwan district to detect suspected patients suffering from silicosis.

It was learned that a total of 32 people were screened at the health checkup camp, out of which 20 underwent digital chest X-rays at Salanpur Block Primary Health Centre.

Sources said that two individuals are highly suspected of having silicosis. On 8 January, a Special Silicosis Health Board will be convened, and these two cases will be presented for final confirmation.

On that day, the death certificates and other related medical documents of deceased Jagannath Mondal and Subol Roy, both of Barabhui village, will also be examined to determine if they died due to silicosis.

If the Special Medical Board confirms the diagnosis, the families of the victims will be entitled to receive all government financial assistance.

Most of the victims suffering from alleged silicosis diseases in Barabhui village are workers in Silica Ramming Mass Manufacturing Industries, a highly polluted industry.

Dr. Subrata Sheet, Block Medical Officer of Health (BMOH) of Salanpur, was present at the one-day health camp at Barabhui village. Other doctors from the district tuberculosis and other related departments were also present.

The local residents and families of the victims submitted a memorandum to the ADM (General) of West Burdwan District, Subhasini E, recently. Following this, she directed the CMOH to send a team and submit a report.

The National Human Rights Commission (NHRC) has already initiated two cases

and directed the District Magistrate of West Burdwan, S. Ponnambalam, to investigate and submit a report within eight weeks.

Following this, the district administration began taking steps. Meanwhile, one of the ill persons, Subol Roy, passed away at his home after a one-year illness. He underwent treatment at a private super-specialty hospital in Durgapur and also at a very well-regarded private super-specialty hospital in Chennai. Both these hospitals mentioned silicosis in their reports.

Locals alleged that more than 100 villagers in Barabhui and surrounding areas are currently suffering from silicosis, and all of them are workers in the local quartz silica stone crushing industries.

Long exposure to the lungs of workers in such a highly polluted industry has increased the possibility of silicosis, doctors believe.

Ravi knocks on NHRC doors over arrest, calls it 'bid to kill him in fake encounter'

Names CM, DyCM, top cops & bureaucrats in plaint to rights panel

BENGALURU, DHNS

BJPMLC and former minister C T Ravi on Sunday released to the media copies of the complaint he had submitted to the National Human Rights Commission (NHRC), alleging police atrocities on him, during his arrest after he allegedly used a derogatory word against Minister Laxmi Hebbalkar.

He charged that the police had abused their power by 'kidnapping him, registering a fake FIR and falsely implicating him, besides attempting to kill him in a fake encounter'.

Seeks addl security

Claiming that his life was under threat, Ravi has requested NHRC to arrange for immediate additional security for him.

In his 13-page complaint

dated January 1, Ravi has levelled 20 different charges against the Belagavi police.

He has named Belagavi city police commissioner Iada Martin Marbaniang, Belagavi Superintendent of Police Bhimashankar Guled and their subordinates of criminal misconduct, in breach of Article 194

of the Constitution, rules of the House, overstepping their jurisdiction by falsely registering an FIR, implicating him on charges of sexual harassment and intending to insult a woman by gesturing or uttering a word.

In his complaint, he has also named DG&IGP Alok Mohan, Deputy Chief Minister DK Shivakumar, Laxmi Hebbalkar for 'direct involvement in the episode'.

He has named Chief Minister Siddaramaiah, Home Minister Dr G Parameswara, the chief secretary (Shalini Rajneesh) and the secretary to the home department, accusing them of negligence in preventing violence that occurred on the night of December 19.



CT Ravi

"The entire episode is an act of licensed supari killers, to finish off by fake encounter," the complaint says.

He alleged that Iada Martin Marbaniang, Bhimashankar Guled and their subordinates played into the hands of goons in the ruling party, trespassing into privileged and protected premises, without the order of the Legislative Council chairman.

"The police kidnapped me like a cattle and tortured me like beasts and monsters, dumping the rule of law," Ravi said.

He alleged that the police took him around to dangerous remote locations like a stone crusher unit, sugarcane fields in Khanapur, Nandagad, Kittur, Belawadi, Lokapur, Sankeshwar, Yadwad, Ankalgi, Mudhol, Belagavi, etc, covering 400-500 km, posing a threat of him being killed in a fake encounter.

Ravi has appealed to NHRC that it should summon the home minister, chief secretary, home secretary, DG&IGP to seek clarifications from them, as to why they should not be held responsible for not taking precautions in handling the case.

डेड बॉडी से आंख गायब होने की जांच करेगी एनएचआरसी

i FOLLOW UP

बायीं आंख सफाई से निकली थी, सिर के पास बेड पर सर्जिकल ब्लेड मिला था

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PATNA (5 Jan): नालंदा मेडिकल कालेज अस्पताल की सर्जिकल आइसीयू में भर्ती एक छात्र की इलाज के दौरान हुई मौत के बाद बेड पर पड़े शव से बायीं आंख रहस्यमय ढंग से गायब होने की सनसनीखेज घटना की जांच के लिए बिहार मानवाधिकार आयोग की टीम मंगलवार को अस्पताल पहुंचेगी। टीम अस्पताल का भ्रमण एवं निरीक्षण करेगी। इस संबंध में अधीक्षक द्वारा जारी पत्र के अनुसार जांच के समक्ष सर्जरी विभाग के चिकित्सक, परिचारिका, स्वास्थ्य प्रबंधक, अस्पताल प्रबंधक, लिपिक को उपस्थित रहने का निर्देश दिया गया है। आइसीयू के कमरा नंबर दो और बेड संख्या 19 पर पड़े शव की एक आंख चूहे द्वारा खाने या निकाले जाने की बात को लेकर 16 नवंबर को हंगामा हुआ था। इस मामले में प्राथमिकी कराने के बाद अस्पताल प्रशासन द्वारा जांच के लिए चार विशेषज्ञ चिकित्सकों की टीम गठित की गई थी। घटना के 50 दिनों बाद भी किसी तरह की जांच रिपोर्ट

16 नवंबर को हुई थी घटना, सर्जिकल आइसीयू में भर्ती था फंटूस कुमार

50 दिनों बाद भी चार सदस्यीय डाक्टरों की जांच व पुलिस जांच रिपोर्ट का इंतजार



सफाई से निकाली गई आंख

नालंदा जिले के चिकसौरा के हुरारी गांव निवासी 28 वर्षीय छात्र फंटूस कुमार अगमकुआं थाना अन्तर्गत भूतनाथ स्थित नंदलाल छपरा के समीप किराये के मकान में रह कर पढ़ाई करता था। स्वजन ने बताया था कि फंटूस की मृत्यु रात में 8:55 बजे हुई थी। रात 12 बजे स्वजन ने उसके शव को सर्जिकल आइसीयू के बेड पर सुरक्षित देख कर सोने चले गए थे। सुबह पांच बजे शव के पास आए तो एक आंख निकली देख दंग रह गए। सिर के समीप ही सर्जिकल ब्लेड भी रखा था। बेड की चादर पर खून के छींटे थे। स्वजन का आरोप था कि अंग तस्कर गिरोह द्वारा आंख सफाई से निकाली गई है। गांव में हुए विवाद के बाद चली गोली से जख्मी हुए छात्र को इलाज के लिए एनएमसीएच में भर्ती किया गया था।

अब तक सार्वजनिक नहीं हो सकी की जांच कर रही है। पोस्टमार्टम है। पुलिस अपने स्तर से इस मामले रिपोर्ट भी आ चुकी है।

BPSC : पटना DM पर एक्शन लेने का निर्देश, NHRC ने मुख्य सचिव को लिखा लेटर; छात्र को थप्पड़ मारने से जुड़ा है मामला

<https://firstbihar.com/bihar/patna/bpsc-instructions-to-take-action-on-patna-dm-nhrc-wrote-letter-to-chief-secretary-the-case-is-related-to-slapping-a-student-320572>

पटना में बिहार लोक सेवा आयोग (BPSC) के खिलाफ प्रदर्शन के दौरान एक अभ्यर्थी को थप्पड़ मारे जाने के मामले में राष्ट्रीय मानवाधिकार आयोग ने एक्शन लिया है।

05-Jan-2025 08:11 AM

PATNA DM : बिहार लोक सेवा आयोग के खिलाफ प्रदर्शन के दौरान एक अभ्यर्थी को थप्पड़ मारे जाने के मामले में राष्ट्रीय मानवाधिकार आयोग ने एक्शन लिया है। अब NHRC ने बिहार के मुख्य सचिव से कहा है कि 13 दिसंबर को बीपीएससी परीक्षा को लेकर हुए प्रदर्शन में एक अभ्यर्थी को तमाचा जड़ने के मामले में वो कड़ी कार्रवाई करें।

दरअसल, इस मामले में सुप्रीम कोर्ट के वकील विवेक कुमार ने पटना के जिलाधिकारी चंद्रशेखर सिंह के खिलाफ एनएचआरसी के पास शिकायत की थी। पटना डीएम पर आरोप है कि इन्होंने बीपीएससी की पीटी परीक्षा के बाद एक अभ्यर्थी को थप्पड़ मारा था। इसके साथ ही अपनी शिकायत में विवेक ने आरोप लगाया है कि इस घटना से लोगों के बीच तनाव की स्थिति बनी, खासकर उन अभ्यर्थियों के बीच जो अपनी मांगों को लेकर शांतिपूर्ण प्रदर्शन कर रहे थे।

इसके यह भी कहा गया है कि यह एक उच्च अधिकारी द्वारा शारीरिक बल का इस्तेमाल करना मानवाधिकारों का उल्लंघन है और यह न्याय के नियमों का भी उल्लंघन है। इसके बाद अपनी कार्यवाही में एनएचआरसी ने कहा कि एक वीडियो सोशल मीडिया पर काफी वायरल हो रहा है। इस वीडियो में पटना के डीएम को एक बीपीएससी अभ्यर्थी को थप्पड़ मारते हुए देखा जा सकता है।

शिकायतकर्ता ने कमिशन से आग्रह किया है कि वो इस मामले में हस्तक्षेप करे और नागरिक के मूलभूत अधिकारों की रक्षा करे। **एनएचआरसी** ने कहा, 'याचिका में ऐसा कुछ भी नहीं है जिससे पीड़िता बीपीएससी अभ्यर्थी का नाम या पता का पता चल सके। वीडियो की समीक्षा से पता चलता है कि कि नीली जैकेट पहले अधिकारी (कथित तौर पर जिलाधिकारी)भीड़ को कंट्रोल करने की कोशिश कर रहे हैं। इस दौरान प्रदर्शनकारियों में से एक से उनका विवाद हुआ और अधिकारी ने अभ्यर्थी को नियंत्रित करने के लिए अपने हाथ से हल्का बल प्रयोग किया। इस प्रकार यह कानून और व्यवस्था बनाए रखने से संबंधित मामला प्रतीत होता है। जिसके लिए जिलाधिकारी कर्तव्यबद्ध हैं। एनएचआरसी ने इस टिप्पणियों के साथ मामले को बंद कर दिया है।

BPSC Protest: PIL In SC Demanding Cancellation Of Exam; Prashant Kishore Urges Rahul Gandhi, Tejashwi Yadav To Join Protest

<https://english.jagran.com/bihar/bpsc-protest-prashant-kishore-hunger-strike-rahul-gandhi-tejashwi-yadav-nitish-kumar-bpsc-supreme-court-hearing-nhrc-10210729>

The petition filed in the Supreme Court alleges widespread irregularities during the examination. It calls for a thorough investigation into the matter by the CBI, under the leadership of a retired Supreme Court judge. According to the petitioner, the Supreme Court registry has been urged to ensure an expedited hearing

By Abhishek Sheoran Published: Sun, 05 Jan 2025 03:46 PM (IST) Source:JND

The row surrounding the BPSC exam is intensifying as the issue has now reached the Supreme Court. The petition demands the cancellation of the BPSC prelims examination and calls for accountability for the police action against protesting students. It specifically seeks action against the SP and DM, who are held responsible for the use of force during the protests. Besides, Jan Suraj founder Prashant Kishor's fast-unto-death entered its fourth day. He has also been demanding the cancellation of the exam.

Updates

- Prashant Kishore has sought support from Congress leader Rahul Gandhi and former Bihar Deputy Chief Minister Tejashwi Yadav in his agitation

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- Prashant Kishor reacted sharply to criticism over a luxury 'vanity van' parked near his protest site at Patna's Gandhi Maidan. Kishor dismissed the issue as a distraction to divert attention from the BPSC protest

- Tejashwi Yadav said that students did not want the movement to be politicised and he had also written to the Chief Minister in this regard. "It is being completely politicised. We feel that the people of Bihar will have to recognise these people who are the BJP's 'B' team and are trying to crush this independent movement. This is highly condemnable," he said while speaking with ANI

- Notably, Police used lathi charge and water cannon to disperse the BPSC aspirants protesting in Patna's Gandhi Maidan, demanding a re-exam to be held for the 70th BPSC prelims. The students have since been holding ardent protests across Bihar. Several politicians have also extended support to their movement

- As many as 5,943 students appeared for the Bihar Public Service Prelims re-test, which was held at 22 centres across Patna

- The Government Railway Police (GRP) at the Patna Junction has registered an FIR against Rajesh Ranjan alias Pappu Yadav and seven others for their role in blocking railway operations at Sachiwalay Halt on Friday. The protest, led by Pappu Yadav, aimed to express solidarity with the agitating BPSC candidates

- The **National Human Rights Commission (NHRC)** on Friday directed the Bihar chief secretary to “take appropriate action” against the district magistrate of Patna, Chandrashekhar Singh, who was caught on camera slapping a BPSC aspirant on December 13

C T Ravi calls arrest 'bid to kill him in fake encounter', knocks on NHRC doors

<https://www.deccanherald.com/india/karnataka/ravi-knocks-on-nhrc-doors-over-arrest-calls-it-bid-to-kill-him-in-fake-encounter-3342416>

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N B HombalDHNSLast Updated : 06 January 2025, 07:59 IST

bengaluru: BJP MLC and former minister C T Ravi on Sunday released to the media copies of the complaint he had submitted to the National Human Rights Commission (NHRC), alleging police atrocities on him, during his arrest after he allegedly used a derogatory word against Minister Laxmi Hebbalkar.

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He has named Belagavi city police commissioner Iada Martin Marbaniang, Belagavi Superintendent of Police Bhimashankar Guled and their subordinates of criminal misconduct, in breach of Article 194 of the Constitution, rules of the House, overstepping their jurisdiction by falsely registering an FIR, implicating him on charges of sexual harassment and intending to insult a woman by gesturing or uttering a word.

In his complaint, he has also named DG&IGP Alok Mohan, Deputy Chief Minister D K Shivakumar, Laxmi Hebbalkar for 'direct involvement in the episode'.

He has named Chief Minister Siddaramaiah, Home Minister Dr G Parameswara, the chief secretary (Shalini Rajneesh) and the secretary to the home department, accusing them of negligence in preventing violence that occurred on the night of December 19. "The entire episode is an act of licensed supari killers, to finish off by fake encounter," the complaint says.

He alleged that Iada Martin Marbaniang, Bhimashankar Guled and their subordinates played into the hands of goons in the ruling party, trespassing into privileged and protected premises, without the order of the Legislative Council chairman. "The police kidnapped me like a cattle and tortured me like beasts and monsters, dumping the rule of law," Ravi said. He alleged that the police took him around to dangerous remote locations like a stone crusher unit, sugarcane fields in Khanapur, Nandagad, Kittur,

Belawadi, Lokapur, Sankeshwar, Yadwad, Ankalgi, Mudhol, Belagavi, etc, covering 400-500 km, posing a threat of him being killed in a fake encounter. Ravi has appealed to NHRC that it should summon the home minister, chief secretary, home secretary, DG&IGP to seek clarifications from them, as to why they should not be held responsible for not taking precautions in handling the case.

IAS को भारी पड़ी 'सिंघमगिरी', CM नीतीश के चहेते DM साहब पर NHRC का एक्शन

<https://www.insiderlive.in/state/bihar/ias-officers-singhamgiri-proved-costly-nhrc-took-action-against-cm-nitishs-favourite-dm-sahab/>

by [Pawan Prakash](#) January 5, 2025 in [पटना, बिहार](#)

बिहार कैडर के IAS अधिकारी और पटना के DM डॉ. चंद्रशेखर सिंह को उनकी 'सिंघमगिरी' भारी पड़ी है। बिहार लोक सेवा आयोग (BPSC) की परीक्षा के खिलाफ प्रदर्शन के दौरान एक अभ्यर्थी को थप्पड़ मारे जाने के मामले में राष्ट्रीय मानवाधिकार आयोग (NHRC) ने कार्रवाई की है। इस घटना के बाद सोशल मीडिया पर वायरल हुए वीडियो ने बिहार प्रशासन पर सवाल खड़े कर दिए थे। इस मामले में NHRC ने बिहार के मुख्य सचिव को इस मामले पर कड़ी कार्रवाई करने का निर्देश दिया। 13 दिसंबर को पटना में BPSC परीक्षा के अभ्यर्थियों ने अपनी मांगों को लेकर शांतिपूर्ण प्रदर्शन किया था। प्रदर्शन के दौरान पटना के जिलाधिकारी चंद्रशेखर सिंह ने एक अभ्यर्थी को थप्पड़ मारा, जिसका वीडियो सोशल मीडिया पर तेजी से वायरल हो गया।

इस घटना पर सुप्रीम कोर्ट के वकील विवेक कुमार ने **NHRC** में शिकायत दर्ज कराई थी। उन्होंने कहा कि एक उच्च अधिकारी द्वारा शारीरिक बल का इस्तेमाल करना मानवाधिकारों और न्याय के नियमों का उल्लंघन है। उन्होंने आयोग से इस मामले में हस्तक्षेप करने और पीड़ित अभ्यर्थी के अधिकारों की रक्षा करने की मांग की।

NHRC ने इस घटना का संज्ञान लेते हुए वीडियो की समीक्षा की। आयोग ने अपनी टिप्पणियों में कहा कि "वीडियो में देखा जा सकता है कि जिलाधिकारी (DM) प्रदर्शनकारियों को नियंत्रित करने की कोशिश कर रहे थे। इस दौरान एक अभ्यर्थी के साथ उनका विवाद हुआ और उन्होंने हल्का बल प्रयोग किया। यह कानून और व्यवस्था बनाए रखने का मामला प्रतीत होता है, जो जिलाधिकारी का कर्तव्य है।" हालांकि NHRC ने इस मामले को बंद कर दिया है, लेकिन आयोग ने मुख्य सचिव को यह सुनिश्चित करने का निर्देश दिया है कि ऐसी घटनाएं दोबारा न हों। आयोग ने कहा कि प्रशासनिक अधिकारियों को नागरिकों के अधिकारों के प्रति संवेदनशील रहना चाहिए।

NHRC asks I&B secy to ensure welfare, safety of scribes

<https://timesofindia.indiatimes.com/city/bhubaneswar/nhrc-asks-ib-secy-to-ensure-welfare-safety-of-scribes/articleshow/116972007.cms>

Jan 6, 2025, 12.02 AM IST

Bhubaneswar: National Human Rights Commission (NHRC) has asked the secretary of ministry of information and broadcasting to ensure the welfare, safety and social security of journalists in the country.

The commission passed the order on Jan 1 after hearing a petition filed by human rights activist Radhakanta Tripathy, an Odisha native. He alleged in his petition that failure, negligence and inaction on the part of govt officials in dealing with the issues of journalists amounts to serious violation of human rights.

"Rural reporters, journalists and stringers who bring the plight of the common man and suffering masses are living sans social security. The Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955, should be implemented in letter and spirit in the country," Tripathy said.

He said the Supreme Court recommendation regarding the applicability of Wage Board recommendations must be implemented without further delay. "SC had observed that wages as recommended by the Majithia Commission are like minimum wages. Therefore, it is non-negotiable," he added.

Tripathy said the journalist welfare scheme must be implemented across the country. "Assistance must be provided to the journalists in case of death, permanent disability, serious illnesses or accidents. I requested the NHRC to seek the implementation status of Majithia Wage Board recommendations in all states and Union territories," he added.

He sought the need for an integrated, comprehensive, holistic report on the issue. NHRC took cognisance of the matter and asked the Centre to consider the issues raised by Tripathy. "You are directed to take further necessary action at your end as per the directions of the commission," read the order.

NHRC summons ministry official over transgender rights

<https://www.eastcoastdaily.in/2025/01/05/nhrc-summons-ministry-official-over-transgender-rights.html>

Jan 5, 2025, 10:36 pm IST

The National Human Rights Commission (NHRC) has summoned the Secretary of the Ministry of Social Justice and Empowerment to appear on January 13 with documents regarding transgender rights, including voting and other entitlements. This follows a petition by human rights activist and lawyer Radhakanta Tripathy, who highlighted violations of transgender rights due to non-implementation of the Supreme Court's NALSA judgment and provisions of the Transgender Persons (Protection of Rights) Act, 2019. The NHRC had earlier sought action taken reports, issuing a final reminder in September 2023, but noted a lack of compliance from the ministry.

Tripathy's petition underscored the neglect faced by transgender individuals, including during the COVID-19 pandemic when basic necessities were inaccessible. In response, the NHRC sought reports from states and union territories and issued advisories in October 2020 addressing key issues such as food, education, financial aid, and protection for the LGBTQI+ community. These efforts included recommendations to ensure strict compliance and required action reports from relevant authorities. Despite some measures, systemic gaps in protecting transgender rights persist, prompting the current summons.

The NHRC emphasized the urgency of resolving these issues, citing the ministry's slow progress in fulfilling its obligations. Tripathy has also advocated for the formation of a one-man commission to investigate transgender issues and propose solutions. The Central government previously established the National Council for Transgender Persons in August 2020, but activists argue that stronger implementation of laws and policies is necessary to address ongoing challenges.

NHRC summons MoSJE secretary over transgender rights

<https://www.newindianexpress.com/nation/2025/Jan/05/nhrc-summons-mosje-secretary-over-transgender-rights>

Radhakanta Tripathy brought the violation of the right to vote and other rights of the Transgenders living in India to the notice of the Commission.

Suchitra Kalyan Mohanty Updated on: 05 Jan 2025, 10:16 pm 2 min read

NEW DELHI: The National Human Rights Commission (NHRC) has issued summon to the secretary of the Ministry of Social Justice and Empowerment to appear before the Commission on January 13.

The secretary shall appear along with the required information/ documents regarding the right to vote and other legitimate rights of Transgenders in India.

Acting on a petition filed by noted human rights activist and Supreme Court lawyer, Radhakanta Tripathy, the NHRC sought for personal appearance of the Authority for inordinate delay in acting over the issue and submission of compliance report.

Tripathy brought the violation of the right to vote and other rights of the Transgenders living in India to the notice of the Commission.

It is stated that transgender are being deprived of basic necessities of life on account of the failure on the part of States to implement the SC's NALSA judgment and provisions of Transgender Persons (Protection of Rights) Act 2019 and other UN Conventions.

Tripathy also sought for considering the appointment of one man Commission of Inquiry under the Commission of Inquiry Act by the Home Ministry/Ministry of Social Justice and Empowerment for the examination of issues concerning Transgenders in consultation with various stakeholders for redressal /resolution of the issues.

The NHRC on April 19 directed its Registry to transmit the copy of the complaint to the Secretary, Ministry of Social Justice and Empowerment, Government of India calling for an action taken report within a period of six weeks.

The NHRC further in its proceedings on September 30, issued a final reminder to the Secretary to submit the requisite report to the Commission within four weeks, failing which the Commission will be constrained to issue a coercive process under section 13 of PHR Act, 1993.

Observing the lackadaisical attitude of the Authority, the NHRC passed the present order.

Pertinent to mention here, Tripathy in his earlier petition in 2020 to the NHRC submitted that during the Covid-19 pandemic period, the transgenders were being deprived of their basic necessities of life.

He highlighted that there was also a failure on the part of the States to implement the NALSA judgment for safeguarding their rights.

Acting on the petition, the **NHRC** sought 'action taken report' on the matter from the Chief Secretaries/ Administrators of all States/Union Territories.

On receipt of the requisites reports, the same were analyzed by the Research Division of the NHRC.

In consultation with the Core Group of LGBTI, the Commission formulated and issued an Advisory for the Protection of the Rights of the LGBTQI + Community in the context of the Covid 19 pandemic on October 16, 2020 to all States/UTs and concerned Ministry covering various aspects like food, education, protection, financial help, etc. for strict compliance and for which, action taken report were also received from the authorities concerned.

Also, the Central government has constituted a National Council for transgender persons through notification of August, 21, 2020.

Raj govt replies to NHRC notice over child's death in borewell

<https://timesofindia.indiatimes.com/city/jaipur/raj-govt-replies-to-nhrc-notice-over-childs-death-in-borewell/articleshow/116973787.cms>

TNN | Jan 6, 2025, 03.05 AM IST

Jaipur: State govt has sent to National Human Rights Commission (NHRC) a detailed explanation of the steps taken both to save the life of a 5-year-old boy who died after falling into an open borewell in Dausa district last month and in its aftermath. The panel had sent govt a notice over the boy's death.

The chief secretary and DGP told NHRC that soon after the incident, local authorities, including police, district administration and rescue teams, were mobilised for a rescue operation. The SDM of Nangal Rajawtan, SHO of Papadda police station, and block development officers were at the site within 30 minutes while senior officers, including the district collector and SP of Dausa, coordinated the response, said govt.

The boy fell into the borewell on Dec 9 and, despite all rescue efforts, died on Dec 11. Govt told NHRC that upon receiving its notice on Dec 12, a series of orders were issued by the chief secretary, PHED department and other agencies to ensure compliance with borewell safety protocols. Additional Advocate General Shiv Mangal Sharma and advocate-on-record Sonali Gaur were appointed to represent the state and assist NHRC in the matter. Govt assured NHRC of its cooperation and readiness to implement any additional recommendations it issues.

Teams from NDRF, SDRF and civil defence were called to the site with specialised equipment such as JCB machines, piling machines, oxygen supplies and cameras, said govt's explanation. "Excavation continued non-stop for over 56 hours, and an advanced life support ambulance with paediatricians and oxygen supply was stationed at the site. Parallel excavation pits were dug, and a rope rescue system was employed under the guidance of expert rescue teams. Despite all efforts, the child was declared dead on Dec 11," said govt.

However, another borewell incident in Kotputli highlighted negligence and inefficiency on part of govt in addressing such crises. Just 15 days after the Dausa tragedy, three-year-old Chetna fell into an open borewell in Kotputli and was trapped at a depth of 150 feet on Dec 24. It took the district administration ten days to recover her body.

The Kotputli incident revealed the administration's lack of preparedness to deal with such cases. The authorities wasted 29 precious hours relying on makeshift rescue attempts, which worsened the situation instead of mitigating it. Chetna, who was initially trapped at a manageable depth of 15 feet, slipped further down to 150 feet due to unprofessional and poorly conceived efforts by the family and local responders before specialised teams arrived.

The delay in deploying specialised equipment such as piling machines compounded the problem. It took more than 30 hours for the machinery to arrive and begin operations.

सरकार ने NHRC को सौंपी दौसा बोरवेल हादसे की रिपोर्ट:कहा- डेढ़ महीने पहले ही बंद करा दिया, दोबारा खोल लेने पर गिरा मासूम

<https://www.bhaskar.com/local/rajasthan/jaipur/news/the-government-submitted-the-report-of-the-dausa-borewell-accident-to-nhrc-134242434.html>

जयपुर 12 घंटे पहले

दौसा जिले में 150 फीट ज्यादा गहरे खुले बोरवेल में गिरने से 5 साल के मासूम की मौत मामले में राज्य सरकार ने राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) को अपनी रिपोर्ट सब्मिट कर दी है। सरकार की ओर से मुख्य सचिव और डीजीपी ने रिपोर्ट सौंपी।

रिपोर्ट में कहा गया है कि जिस बोरवेल में 9 दिसम्बर को मासूम गिरा। उस बोरवेल को करीब डेढ़ महीने पहले 23 अक्टूबर, 2024 को ही स्थानीय अधिकारियों ने चिह्नित कर बंद करने के निर्देश दिए। भूमि मालिक ने निर्देशों के पालन का आश्वासन भी दिया था।

लेकिन बाद में बोरवेल को दोबारा खोल लिया गया, जिसके कारण यह घटना हुई। सरकार ने आयोग को आश्चस्त किया है कि भविष्य में ऐसी घटना नहीं हो, उसके लिए कड़ी निगरानी और जागरूकता अभियान चलाया जा रहा है। **राष्ट्रीय मानवाधिकार आयोग** ने 12 दिसम्बर को सरकार को नोटिस जारी करके जवाब मांगा था।

तत्काल बचाव कार्य शुरू किया सरकार की ओर से जवाब पेश करने वाले अतिरिक्त महाधिवक्ता शिव मंगल शर्मा ने बताया कि घटना की पहली सूचना जिला प्रशासन और पुलिस को मिली। करीब 30 मिनट में ही अधिकारी मौके पर पहुंच गए।

कुछ घंटों के भीतर ही व्यापक बचाव कार्य शुरू कर दिया गया था। एनडीआरएफ, एसडीआरएफ, और सिविल डिफेंस की टीमों विशेष उपकरणों, जैसे जेसीबी, पाइलिंग मशीन, ऑक्सीजन आपूर्ति, और निगरानी कैमरों के साथ मौके पर पहुंची। बिना रुके 56 घंटे से ज्यादा समय तक खुदाई का काम जारी रहा।

बच्चे को बचाने के सभी तरह के प्रयास किए गए। लेकिन इसके बावजूद 11 दिसम्बर को बच्चे को मृत घोषित कर दिया गया।

दौसा के बाद हुई कोटपूतली में घटना दौसा बोरवेल हादसे में बेशक सरकार ने अपनी रिपोर्ट पेश करके भविष्य में इस तरह की घटनाओं की रोकथाम के लिए कड़ी निगरानी की बात कही हो, लेकिन सच्चाई इससे अलग नजर आती है।

दौसा बोरवेल हादसे के 13 दिन बाद ही कोटपूतली के किरतपुरा में 3 साल की चेतना गिर गई। जिसे 10 दिन चले रेसक्यू ऑपरेशन के बाद भी नहीं बचाया जा सका।

हर संडे पुलिस स्टेशन में 'पुष्पा' की होगी पेशी! कोर्ट के कहने पर हाजिरी लगाने पहुंचे अल्लू अर्जुन

<https://www.livehindustan.com/national/pushpa-actor-allu-arjun-appears-before-police-in-stampede-death-case-hearing-update-201736061126601.amp.html>

- अदालत ने अल्लू अर्जुन को अदालत को सूचना दिए बिना अपना आवासीय पता न बदलने का निर्देश दिया। साथ ही, बिना अनुमति के उनके विदेश जाने पर भी रोक लगा दी है।

[Niteesh Kumar](#) भाषा

Sun, 5 Jan 2025, 12:53:PM

'पुष्पा 2' के प्रीमियर में भगदड़ के दौरान एक महिला की मौत के मामले में तेलुगू अभिनेता अल्लू अर्जुन रविवार को पुलिस के समक्ष पेश हुए। मामले में आरोपी नंबर 11 के रूप में सूचीबद्ध अर्जुन को तीन जनवरी को शहर की एक अदालत ने नियमित जमानत दी थी। अदालत के निर्देशों के अनुसार, अभिनेता को 2 महीने की अवधि के लिए या आरोपपत्र दायर होने तक हर रविवार सुबह 10 बजे से दोपहर 1 बजे के बीच जांच अधिकारी के सामने पेश होना है।

इसके अलावा, अदालत ने अल्लू अर्जुन को अदालत को सूचना दिए बिना अपना आवासीय पता न बदलने का निर्देश दिया और बिना अनुमति के विदेश जाने पर भी रोक लगा दी। ये शर्तें तब तक लागू रहेंगी जब तक मामले में कोई फैसला नहीं आ जाता। 4 दिसंबर को हैदराबाद के संध्या थिएटर में 'पुष्पा 2' के प्रीमियर के दौरान अभिनेता की एक झलक पाने के लिए प्रशंसकों के बीच होड़ में भगदड़ जैसी स्थिति हो गई थी। उसी में 35 वर्षीय महिला की मौत हो गई थी और उसका 8 वर्षीय बेटा घायल हो गया था।

13 दिसंबर को गिरफ्तार हुए थे अल्लू अर्जुन

घटना के बाद पुलिस ने अल्लू अर्जुन, उनकी सुरक्षा टीम और थिएटर प्रबंधन के खिलाफ भारतीय न्याय संहिता (BNS) की विभिन्न धाराओं के तहत मामला दर्ज किया था। घटना के सिलसिले में अभिनेता को 13 दिसंबर को गिरफ्तार किया गया था और तेलंगाना हाई कोर्ट की ओर से चार सप्ताह की अंतरिम जमानत मिलने के बाद 14 दिसंबर को जेल से रिहा कर दिया गया था। अल्लू अर्जुन की अंतरिम जमानत 10 जनवरी को खत्म होनी थी।

मानवाधिकार आयोग ने मांगी कार्रवाई रिपोर्ट

इस बीच, राष्ट्रीय मानवाधिकार आयोग ने थिएटर में भगदड़ में एक महिला की मौत को लेकर हैदराबाद के पुलिस प्रमुख से 4 सप्ताह के भीतर कार्रवाई रिपोर्ट मांगी है। एनएचआरसी ने भी कहा कि भगदड़ मामले में आरोपों की जांच वरिष्ठ पुलिस अधिकारी से कराई जाए। इसने इस संबंध में आवश्यक कार्रवाई की मांग की। मामले की कार्यवाही के अनुसार, एनएचआरसी में शिकायत 5 दिसंबर को दर्ज की गई और 17 दिसंबर को मामला रजिस्टर्ड हुआ। आयोग ने एक जनवरी को कार्रवाई की और 4 सप्ताह के भीतर विस्तृत कार्रवाई रिपोर्ट मांगी है।